

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL    ALLAHABAD    BENCH  
ALLAHABAD.

Allahabad this the 16th day of August 1999.

Hon'ble Mr. S. Dayal, Administrative Member  
Hon'ble Mr. S.K.I. Naqvi, Judicial Member.

Contempt Application no. 71 of 1997  
in  
Original Application no. 544 of 1994.

Satyadeo Sharma, S/o Sri Shiv Lal Sharma, r/o village  
Post - Guzrara, Sahasra Dhara Road, Dheradun.

... Applicant.

C/A Shri C. Prakash

Versus

Sri T.K.A. Nair, IAS Secretary, Ministry of Environment,  
Forests and Wildlife, Department of Environment & Forests,  
New Delhi.

... Opposite Party.

C/Op ...

ORDER

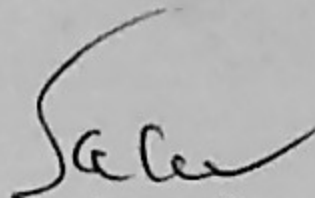
Hon'ble Mr. S. Dayal, Member-A.

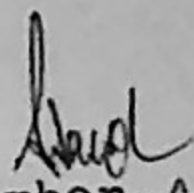
This contempt petition has been moved for wilful disobedience of order passed in OA 544/94 on 11.04.94 directing the respondents at admission stage to dispose of appeal dated 20.04.93 by speaking and reasoned order within a period of three months from the date of communication of this order. This contempt petition is being moved on 11.08.97 alongwith application under section 5 of limitation act for condonation of delay in moving contempt petition.



// 2 //

2. Contempt petition <sup>has</sup> ~~is~~ clearly been filed after period of one year and is misconceived because the direction to dispose of appeal dated 20.04.93 was given in limine. Hence it is to be dismissed in both on account of limitation and also on merits. The case is consigned to record.

  
Member-J

  
Member-A

/pc/